

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:123
ANSWERED ON:20.11.2000
COUNTER GUARANTEE FOR MANAGALORE POWER PROJECT
GANGASANDRA SIDDAPPA BASAVARAJ;GOWDAR MALLIKARJUNAPPA

Will the Minister of POWER be pleased to state:

- (a) whether the Government had sought certain clarifications from Government of Karnataka on the Mangalore Power project for considering the issue of a counter guarantee;
- (b) if so, whether the government have received any communication from the Government of Karnataka in this regard;
- (c) if so, the action taken by the Government in this regard; and
- (d) if not, the reasons for delay in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA)

- (a): Yes, Sir. Vide a letter dated 3rd January, 2000 addressed to the Government of Karnataka (GOK), Ministry of Power (MOP) had communicated the decision of the Central Government to issue counter guarantee to the 1013.2 MW Mangalore Power Project subject to certain conditions. The draft counter guarantee and draft tripartite agreement documents were also sent to GOK on 14.1.2000 for comments.
- (b): A partial response of GOK to the letter dated 3.1.2000 of MOP was received in the Ministry of Power (MOP) vide GOK's letter dated 13.7.2000.
- (c): After examining the reply dated 13.7.2000 of GOK, MOP has again written to them on 2.8.2000 stating that certain actions stipulated in the conditions prescribed for issue of counter guarantee were still required to be complied with by GOK before the project could be processed further for issue of counter guarantee. The GOK were also requested to expedite their comments on the draft counter guarantee and tripartite agreement documents. The response of the GOK is still awaited.
- (d): Does not arise.